

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM : NAGALAND : MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-167 (Pt.-V)/2014/167/A

From:- Shri Dhruvad Kashyap Das
Registrar (Judicial)
Gauhati High Court
Guwahati

To
**The Registrar General
Madras High Court
Chennai**

Dated- Guwahati, the 11th January, 2019

Sub:- Nominations for the 'National Conference on Economic Offences – Emerging Dynamics & Dimensions', scheduled to be held on 16th & 17th of February, 2019 at the Coimbatore Regional Centre of Tamil Nadu State Judicial Academy (TNSJA).

Sir,

With reference to the subject cited above, I am directed to inform you that Hon'ble the Chief Justice, Gauhati High Court, Guwahati has been pleased to **nominate Hon'ble Mr. Justice Kalyan Rai Surana, Judge, Gauhati High Court, Guwahati** to participate in the 'National Conference on Economic Offences – Emerging Dynamics & Dimensions', scheduled to be held on **16th & 17th of February, 2019 at the Coimbatore Regional Centre of Tamil Nadu State Judicial Academy (TNSJA), Coimbatore.**

Further, the following Judicial Officers have also been nominated to attend the aforesaid National Conference-


Sl. No.	Name & Designation	Mobile Number	Landline Number	E-mail ID
1.	Smti Aparna Ajitsaria, Director, Judicial Academy, Assam	098640-95356	0361-2468649	aparna.ajitsaria@gmail.com ja@assam.gov.in
2.	Shri Dibya Jyoti Mahanta, District and Sessions Judge, Chirang (Assam)	098643-71466	03664- 242047 / 241989	chirang.session@gmail.com mahantadibyajyoti@gmail.com

3.	Shri Darak Ullah, District & Sessions Judge, Cachar, Silchar (Assam)	091012-72801	03842-2233760	darakullah@gmail.com dj-cachar@nic.in silchar.session@gmail.com
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This is for favour of your kind information and necessary action.

Thanking you,

Yours faithfully


Registrar (Judicial)

Memo No. HC.VII-167 (Pt.-V)/2014/168 - 184/A dated 11.01.2019

Copy forwarded for information and necessary action to:

1. The Director, Tamil Nadu State Judicial Academy, Chennai.
2. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Principal Accountant General (A&E), Assam, Beltola, Guwahati, for information and necessary action.

The Officers are placed on deputation for the programme on condition that (a) the Officers will be treated as on duty during the period, (b) They will be entitled to T.A. & D.A. as admissible under the Rules.

4. The Registrar (Vig. / Admn.), Gauhati High Court, Guwahati.
5. The Registrar-cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
6. The Registrar, Gauhati High Court, Itanagar Permanent Bench, Naharlagun.
7. Smti Aparna Ajitsaria, Director, Judicial Academy, Assam
8. Shri Dibya Jyoti Mahanta, District and Sessions Judge, Chirang
9. Shri Darak Ullah, District & Sessions Judge, Cachar, Silchar

It is for information of the nominated participants that the High Court, Madras and the Tamil Nadu State Judicial Academy (TNSJA) will make necessary arrangements for lodging, boarding and local conveyance for the participants of the Conference. The draft schedule of the Conference is enclosed herewith. Further particulars relating to the Conference will be communicated in due course.

For any clarifications regarding the arrangements of lodging, boarding and local conveyance etc., they may contact at:

Officers	Telephone No.	Tele fax	e-mail
Director, TNSJA, Chennai	(044) 24958595, 96, 97, 98	044 24958595	tnsja.tn@nic.in
Deputy Director, TNSJA, Regional Centre, Coimbatore	(0422) 2222610, 710	-	tnsja.rc.cbe@gmail.com

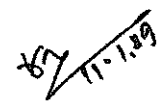
The nominated Judicial Officers are also requested to furnish the travel details to the Director, Tamil Nadu State Judicial Academy (Email: tnsja.tn@nic.in / tnsja.tn@gmail.com), with a copy to the Deputy Director, TNSJA, Regional Centre, Coimbatore (Email: tnsja.rc.cbe@gmail.com), at the earliest convenience.

10. The Deputy Director, Tamil Nadu State Judicial Academy, Regional Centre, Coimbatore.
11. The Joint Registrar (Judl. / PM & P), Gauhati High Court, Guwahati.
12. The OSD, Protocol Section, Gauhati High Court, Guwahati.

He is requested to send the travel details of his Lordship to the Director, Tamil Nadu State Judicial Academy (Email: tnsja.tn@nic.in / tnsja.tn@gmail.com), with a copy to the Deputy Director, TNSJA, Regional Centre, Coimbatore (Email: tnsja.rc.cbe@gmail.com), apart from other concerned.

13. The Deputy Registrar, Finance, Gauhati High Court, Guwahati.
14. The Deputy Registrar (Protocol), Gauhati High Court, Guwahati
15. The Systems Analyst, Gauhati High Court, Guwahati. *He is requested to upload this letter in the official web site of the Gauhati High Court immediately.*
16. The Private Secretary to Hon'ble Mr. Justice Kalyan Rai Surana, Gauhati High Court, Guwahati, for favour of his Lordship's kind information.
17. CA to the Registrar General, Gauhati High Court, Guwahati.

(THE LIST OF OFFICERS HEREINABOVE IS NOT NECESSARILY IN ORDER OF SENIORITY.)


Registrar (Judicial)

HIGH COURT OF JUDICATURE AT MADRAS
and
TAMIL NADU STATE JUDICIAL ACADEMY

***National Conference on
Economic Offences – Emerging Dynamics and Dimensions***
on 16th and 17th February, 2019, at TNSJA Regional Centre, Coimbatore

Day 1: 16.02.2019 (Saturday)	
09.45 a.m. – 10.30 a.m.	INAUGURAL SESSION
10.30 a.m. – 11.00 a.m.	Group Photo Session and Tea Break
SESSION-I	OVERVIEW OF THE CHANGING DETERMINANTS IN TRIAL OF ECONOMIC OFFENCES
11.00 a.m. – 12.15 p.m.	Chair : Hon'ble Mr./Ms. Justice..... Judge,
	Speakers : Mr./Ms..... Mr./Ms.....
	Open House Discussion
SESSION-II	DIGITAL EVIDENCE: PRODUCTION AND APPRECIATION
12.15 p.m. – 01.30 p.m.	Chair : Hon'ble Mr./Ms. Justice..... Judge,
	Speakers : Mr./Ms..... Mr./Ms.....
	Open House Discussion
01.30 p.m. – 02.30 p.m.	Lunch Break
SESSION-III	AN INSIGHT INTO THE FUGITIVE ECONOMIC OFFENDERS ACT, 2018
02.30 p.m. – 03.45 p.m.	Chair : Hon'ble Mr./Ms. Justice..... Judge,
	Speakers : Mr./Ms..... Mr./Ms.....
	Open House Discussion
SESSION-IV	AMENDMENTS TO PREVENTION OF CORRUPTION ACT, 1988: IMPACT AND IMPLEMENTATION
03.45 p.m. – 05.00 p.m.	Chair : Hon'ble Mr./Ms. Justice..... Judge,
	Speakers : Mr./Ms..... Mr./Ms.....
	Open House Discussion
05.00 p.m.	Tea

Day 2: 17.02.2019 (Sunday)

Day 2: 17.02.2019 (Sunday)	
SESSION-V	THE PREVENTION OF MONEY LAUNDERING ACT, 2002: EVOLVING RECENT TRENDS
09.45 a.m. – 11.00 a.m.	Chair : Hon'ble Mr./Ms. Justice..... Judge,
	Speakers : Mr./Ms..... Mr./Ms.....
	Open House Discussion
11.00 a.m. – 11.15 a.m.	Tea Break
SESSION-VI	THE FOREIGN EXCHANGE MANAGEMENT ACT, 1999 AND THE FOREIGN CONTRIBUTION (REGULATION) ACT, 2010
11.15 a.m. – 12.30 p.m.	Chair : Hon'ble Mr./Ms. Justice..... Judge,
	Speakers : Mr./Ms..... Mr./Ms.....
	Open House Discussion
12.30 p.m. – 01.00 p.m.	VALEDICTORY SESSION